

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 145 of 2020 (SZ)

Tribunal on its own motion-SUO MOTU Based on the News item in Dinamalar Newspaper, Chennai Edition dated 05.08.2020," Retteri Lake become a Sewage ater pond-Will Jayalalitha's dream project be fulfilled?"

...Applicant(s)

Versus

1. The Principal Secretary to Government,
Public Works Department,
Govt. Secretariat, Fort
St.George, Chennai, Tamil Nadu
- 600 009.
2. The Additional Chief Secretary to Govt. of Tamil Nadu,
Revenue and Disaster Management Department,
Govt. Secretariat, Fort George
Chennai, Tamil Nadu 600 009.
3. The Secretary to Govt. of Tamil Nadu,
Department of Environment,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
4. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort. George
Chennai, Tamil Nadu - 600 009.
5. The Chairman,
Tamil Nadu Pollution Control Board,
No. 76, Anna Salai, Guindy, Chennai,
Tamil Nadu 600 032.
6. The District Collector,
Chennai District,
District Collector Office,
No. 62, Rajaji Sali, 4th Floor,
Chennai 600 001.


Executive Engineer, P.W.D.,
Kosasthalaiyar Basin Division, W.R.D.,
Thiruvallur.

Page No : _____

No of Corrn : _____

7. Greater Chennai Corporation, Rep. by its Commissioner,
Ripon Building,
Chennai 600 003.

.... Respondents

STATUS REPORT FILED ON BEHALF OF THE 1ST RESPONDENT

I, C.Podupanithilagam. son of Chinnathambi aged about 47 years, residing at No.47/6, Breeze Apartment, TNHB, Near Velammal Main School, Mogappair East, Chennai-37 do, solemnly affirm and sincerely state as follows:

2. I state that, I am the Executive Engineer, Public Works Department / Water Resources Department, Kosasthalaiyar Basin Division, Thiruvallur file the interim report on behalf of the 1ST respondent herein and I am well acquainted with the facts of the case from records.

3. It is submitted that the Hon'ble Tribunal in its order dated 07.07.2021 stated as follows:

"14. The PWD as well as the CMWSSB also did not file any independent statement regarding the implementation of the recommendations made by the Joint Committee. Since there are certain directions given to CMWSSB also to carry out, we feel that they will have to be impleaded Suo Motu as additional 8th respondent as necessary party. So, the CMWSSB is Suo Motu impleaded as additional 8th respondent in the proceedings and the office is directed to carry out the amendment in the cause title."

4. It is submitted that the short term and long term action plans are submitted before this court as follows:


Executive Engineer, P.W.D.,
Kosasthalaiyar Basin Division, W.R.D.
Thiruvallur.

Page No :
No of Corrn :

SHORT TERM PLAN			
<i>S. No.</i>	<i>Description of Work</i>	<i>Department</i>	<i>Time Schedule</i>
1.	<i>Plugging the illegal sewage inlets in Madhavaram Lake through storm water drain in Vinayagapuram drain and Korattur surplus channel in the Kolathur Redhills main road.</i>	<i>Zonal Officer, GCC and Executive Engineer CMWSSB, Madhavaram</i>	<i>3 Months</i>
2.	<i>Shifting of temporary solid waste dumping yard nearer to the right flank water weir of Madhavaram tank</i>	<i>Zonal Officer, GCC, Madhavaram</i>	<i>1 week</i>
3.	<i>Surveying of lake area and demarcating the boundary and assessment of encroachments</i>	<i>Thasildar, Madhavaram</i>	<i>1 month</i>

LONG TERM ACTION PLAN			
1.	Construction of underground sewage system for the residents residing adjacent to Korattur surplus channel.	CMWSSB, Chennai.	2 years
2.	Eviction of encroachments in the Ambattur Lake	Executive Engineer, PWD/WRD, Thiruvallur	6 Months
3.	Restoration of lake by providing protection arrangements in the foreshore area.	Executive Engineer, PWD/WRD, Thiruvallur	1 Year

Page No :
No of Corr :


Executive Engineer, P.W.D.,
Kosasthalaiyar Basin Division, W.R.D.,
Thiruvallur.

5. It is submitted that, the Public Works Department has given the action plan to evict the encroachments and restore the lake by providing protection arrangements in the fore shore areas. In this regard, the Encroachments has to be surveyed in the land classification of Eri, Eri ulvoy, tank bund, and all the Poramboke lands pertaining to PWD and Form-I & II notice has to be issued by the Concerned Thasildar. After enumeration using Bio-Matric system is done, Form -III notice has to be issued to the encroachers by the Water Resources Department by giving 21 days time to the encroachers to vacate the land. The Alternate site for encroachers has to be allotted through slum clearance board by the District Collector. The Encroachment has to be evicted after abiding the above said procedures. The Form I and II notices are not yet received from the Revenue Department. After getting the details of encroachments the Water Resources Department will act accordingly. It is also submitted that, the restoration of lake has to be done after all the line department action plan has been executed. The hyacinths and other floating materials in the Korattur surplus course and in Vinayagapuram drain will be removed before the onset of monsoon under the pre-monsoon work granted by the Government.

This for kind information submitted before the Hon'ble National Green Tribunal (South).

Dated at Chennai on this the 12th day of SEPTEMBER, 2021.


Executive Engineer, P.W.D.,
Kosasthalaiyar Basin Division, W.R.D.,
Thiruvallur.